

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/SPECIAL CIVIL APPLICATION NO. 10374 of 2023****With****R/SPECIAL CIVIL APPLICATION NO. 10375 of 2023****With****R/SPECIAL CIVIL APPLICATION NO. 10382 of 2023**

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MANEKLAL NANAVALI LAW COLLEGE

Versus

BAR COUNCIL OF INDIA

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Appearance:

MR MRUGEN K PUROHIT(1224) for the Petitioner(s) No. 1

for the Respondent(s) No. 1,2,4

MR KAMAL TRIVEDI, ADV. GENERAL with MS MANISHA LAVKUMAR,

GOVERNMENT PLEADER with MS JYOTI BHATT, AGP for the

Respondent(s) No. 5,6

VIKAS V NAIR(7444) for the Respondent(s) No. 3

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**CORAM:HONOURABLE MR. JUSTICE NIKHIL S. KARIEL****Date : 28/06/2023****ORAL ORDER**

1. Heard learned Senior Advocate Mr. S.I.Nanavati with learned Senior Advocate Mr. Prakash Jani appearing for the petitioners, learned Advocate General Mr. Kamal Trivedi with learned Government Pleader Ms. Manisha Lavkumar with learned Assistant Government Pleader Ms. Jyoti Bhatt on behalf of State of Gujarat, learned advocate Mr. Manan Shah on behalf of Bar Counsel of India and learned advocate Mr. Vikas Nair on behalf of the Gujarat University.

2. Considering the submissions made by learned Counsels

on all the sides and having regard to the fact that the learned Counsel on behalf of Bar Counsel of India is to suggest on the next date the list of members of the Apex Body of the Bar Counsel who would make it convenient to visit the State of Gujarat to hold meetings with the State Government for finding a way out of this impasse and further considering that the parties have been requested by the Court to try and find a way out and since parties are exploring a possible solution and also having regard to the fact that the University would be required to start the admission process at the earliest, this Court, as of now, permits the respondent no.3 University to start the admission process for students who are intending to join the Three Year LLB Course in the Institutions in question and whereas the students would be made aware about the fact in writing about the present petitions challenging the aspect of derecognition pending before this Court.

3. List this matter on 30.06.2023 when learned advocate Mr. Shah shall give a list of members of the Apex Body of the Bar Counsel of India who would be visiting Gujarat at a mutually convenient date.

**(NIKHIL S. KARIEL,J)**

Bhoomi